

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP-485/2019 in
OA-612/2019**

New Delhi, this the 08th day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Vandana Gupta, Appointment, Group 'B'
Aged about 33 years
W/o Sh. Subhash Chander
R/o C-25, Rana Park Siraspur
Delhi-110042.
2. Babita, Appointment, Group 'B'
Aged about 25 years
D/o Sh. Sarju Prasad
R/o D-133, Raghbir Nagar
New Delhi-110027. Petitioners

(through Sh. M.K. Bhardwaj)

Versus

1. Smt. Geetanjli Gupta
Chairman
Delhi Subordinate Service Selection Board
FC-18, Institutional Area, Karkardooma, Delhi.
2. Smt. Varsha Joshi, Commissioner
North Delhi Municipal Corporation
4th Floor, Civic Centre
Shyama Prasad Mukherjee Building
New Delhi. Respondents

ORDER(ORAL)

Mr. Justice L. Narasimha Reddy, Chairman

This contempt case is filed alleging that the respondents did not implement the Order dated 14.10.2019 in OA No. 612/2019. Today, it is brought to our notice that the respondents have filed a Writ Petition before the Hon'ble High Court of Delhi, feeling aggrieved of the Order passed in the OA and interim orders have been passed.

2. We, therefore, close this Contempt Petition, leaving it open to the petitioners to work out the remedies, depending upon the outcome of the Writ Petition. There shall be no order as to costs.

**(Aradhana Johri)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

/ns/